

25
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 22/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2018**

Name of the Company: Dilipkumar Soni & Anr.
(Panchratna Minerals Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANISH BUCHASIA	PCS	Petitioner	Manish Buchasia
2.				

ORDER

Learned PCS Mr. Manish Buchasia present for Appellant. None present for ROC.

Proof of service filed.

ROC representation received.

Appellant filed bank statement of the company and the status of the director by way of an affidavit. The income tax return of the company has already been filed along with the appeal.

Order reserved.

Manori

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 1st day of March, 2018.